

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A": NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI G.S. PANNU, HON'BLE PRESIDENT  
AND  
SHRI C.N. PRASAD, JUDICIAL MEMBER**

ITA No. 1575/Del/2019  
Asstt. Year : 2012-13

ACIT, Jaipur, C/o ACIT, New Delhi – 110 002	Vs.	Bharti Hexacom Bharti Crescent 1, Nelson Mandela Road, Vasant Kunj, Phase-2, New Delhi – 110 070
(Appellant)		(Respondent)

Department by:	Shri Satpal Gulati, CIT(DR)
Assessee by :	Shri Suhit Agarwal, CA
Date of Hearing	30.12.2021
Date of pronouncement	30.12.2021

**ORDER**

**PER C.N. PRASAD, JM :**

This appeal filed by the revenue is directed against the order dated 15.01.2019 passed by the Ld. CIT (A)-2, New Delhi relating to assessment year 2012-13.

2. The Ld. Counsel for the assessee, vide letter dated 27<sup>th</sup> December, 2021 has requested for withdrawal of the appeal filed

by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 5 has already been obtained.

3. Learned CIT (DR) has no objection for withdrawal of the appeal.

4. In view of the above and since the dispute in appeal is settled under Vivad Se Vishwas the appeal of the revenue became infructuous. Accordingly the appeal is dismissed as infructuous.

5. In the result, the appeal of the revenue is dismissed.

**Order pronounced in the open court at time of hearing itself i.e. on 30<sup>th</sup> December, 2021.**

sd/-

**(G.S. PANNU)  
PRESIDENT**

sd/-

**(C.N. PRASAD)  
JUDICIAL MEMBER**

Dated: 30/12/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR

ITAT, New Delhi